

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10447/2008

(From the judgement and order dated 07/11/2007 in RSA No.
191/2004 of The HIGH COURT OF DELHI AT N. DELHI)

PHOOL SINGH Petitioner(s)

VERSUS

MAHABIR SINGH & ORS. Respondent(s)

(With office report for directions)

Date: 13/04/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK
[IN CHAMBERS]

For Petitioner(s) Mr Vinay Kumar Garg,Adv.(N.P.)

For Respondent(s) Mr. Parmanand Bhardwaj,Adv.(N.P.)
Mr. Brij Bhusan,Adv.(N.P.)

UPON hearing counsel the Court made the following
O R D E R

The defects pointed out by the Registry
be removed within four weeks.

(O.P. Sharma)
Court Master

(M.S. Negi)
Court Master